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IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
BENCH AT AURANGABAD

WRIT PETITION NO. 15061 OF 2023

DEVANAND YASHVANTRAO NANDEDKAR  
VERSUS

THE STATE OF MAHARASHTRA THROUGH THE  
SECRETARY AND OTHERS

...  
Ms.Mundhe Pooja S., Advocate for the Petitioner.  
Shri S.K. Tambe, AGP for Respondent 1/State.

...  
CORAM : RAVINDRA V. GHUGE  
&  
Y. G. KHOBRADE, JJ.

DATE :- 11<sup>th</sup> December, 2023

Per Court :-

1. Leave to amend prayer clause B. Amendment be carried out forthwith.
2. **Issue notice** to the Respondents, returnable on 24.01.2024. The learned AGP waives service of notice on behalf of Respondent No.1.
3. All office objections to be removed within five weeks, failing which, this petition would stand dismissed without further reference to the Court.
4. Considering the law laid down in *Chairman, M.P.*

*Electricity Board and others vs. Shiv Narayan and another, (2005) 7 SCC 283, Dhanraj Singh Choudhary vs. Nathulal Vishwakarma, (2012) 1 SCC 741 and Tehsil Bar Association, Sadar Tehsil Parisar, Gandhi Nagar, Ghaziabad vs. U.P. Power Corporation Limited and others, 2023 SCC Online All 566 (Allahabad High Court)*, until further orders, Respondent Nos.2 and 3 shall not issue further bills treating the lawyer's office as a commercial establishment. Normal billing is permitted.

*kps*

(Y. G. KHOBRAGADE, J.)

(RAVINDRA V. GHUGE, J.)